

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Srinagar, the 9th October, 2020

S.O 309 -Whereas, on 27-01-2020 Police Sopore received reliable information that some unknown terrorists hurled a grenade on the residential house of one Ghulam Mohammad Wani S/O Abdul Ahad Wani R/O Sheikhpura Tujjar. The grenade exploded in the premises with the result the window panes of the said residential house got damaged.; and

2. Whereas, Case FIR No. 03/2020 U/S 16,18,23,38,39 ULA (P) Act, came to be registered in Police Station Bomai and investigation was set into motion; and

3. Whereas, during investigation site plan of place of occurrence and seizure memo was prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law; and

4. Whereas, during investigation one suspect namely Arif Billa S/O Ab. Ahad Sheikh R/O Pehlihar Tujjar was arrested in connection with the case and was questioned with regard to the said incident; and

5. Whereas, during questioning the accused disclosed that he alongwith his associates namely (1) Nisar Ahmad Lone S/O Gh. Ahmad

Lone R/O Tujjar Pehlihar, (2) Sartaj Ahamd Sheikh S/O Mohammad Ismail, (3) Mohammad Murtaza Bhat S/O Atiqullah Bhat R's/O Shalpora Tujjar & (4) Fayaz Ahmad Ganie S/O Amber Ganie R/O Harwan Bomai were working as OGWs with the terrorists of LeT outfit and were providing logistic support to the terrorists of LeT outfit who have been active in the area;

6. Whereas, the accused Arif Billa further, disclosed that he and his associates had obtained arms/ammunition from one active OGW namely Kabir Ahmad Lone S/O Bashir Ahmad Lone R/O Keran Kupwara who has been arrested in case FIR No. 50/2020 P/S Sopore for carrying out subversive activities in the area; and

7. Whereas, during further investigation the accused further disclosed that on 27-01-2020 he hurled the grenade on the residential house of Ghulam Mohammad Wani R/O Sheikhpora Tujjar with the help of his above associates. Subsequently on the disclosure of the accused one hand grenade was recovered from his possession; and

8. Whereas, during investigation the above mentioned four accused persons were arrested in the case and during questioning four hand grenades (one from each) was recovered from their possession respectively. Consequent upon the accused Kabir Ahmad Lone was also arrested in the case by changing of his custody from case FIR No. 50/2020; and

9. Whereas, during investigation it was revealed that the accused persons were working as OGWs with the terrorists of LeT

outfit and had received illegal arms/ammunition from accused Kabir Ahmad Lone. The accused Kabir Lone is resident of Keran Kupwara near the LOC and had easy access in receiving consignment of illegal arms/ammunition from Pok to promote militancy in the valley; and

10. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has established prima facie involvement of below mentioned accused persons in the commission of offences punishable under Unlawful Activities (Prevention) Act, 1967 as shown against each accused as under:-

S.No.	Name of accused	Under section
1.	Arif Billa S/O Ab. Ahad Sheikh R/O Pehlihar Tujjar	16,18,23,38,39 ULA(P) Act
2.	Nisar Ahamd Lone S/o Ghulam Ahmad Lone R/O Tujjar Pehlihar	
3.	Sartaj Ahmad Sheikh S/O Mohammad Ismail R/O Shalpora Tujjar	
4.	Muhammad Murtaza Bhat S/O Atiqullah Bhat R/O Shalpora Tujjar	
5.	Fayaz Ahmad Ganie S/O Amber Ganie R/O Harwan	
6.	Kabir Ahmad Lone S/O Bashir Ahmad Lone R/O Keran Kupwara	38,39 ULA(P) Act

11. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

12. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law; and

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 16,18,23,38,39 ULA (P) Act, in the case FIR No. 03/2020 of Police Station Bomai.

By order of the Government of Jammu & Kashmir.

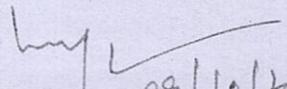
Sd/-
Principal Secretary to Government
Home Department.

No:-Home/Pros/100/S/2020/

Dated: -09-10-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith..
3. Secretary to Government, Deptt. of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to Government
Home Department.